



8TH RMLNLU – SCC ONLINE[®]

INTERNATIONAL MEDIA LAW MOOT

COURT COMPETITION, 2020

February 28 - March 1, 2020





About RMLNLU



Dr. Ram Manohar Lohiya National Law University was established in 2005 by the State Legislature of Uttar Pradesh and came into existence in 2006 with the objective to encourage and disseminate legal knowledge. The University instils in the students a sense of responsibility towards the society and is committed to promote diverse culture in the field of law. The University attempts to further meet its objectives by organising one of the most

prestigious events, RMLNLU-SCC Online[®] International Media Law Moot Court Competition in collaboration with SCC Online[®].

The first edition of the moot was organised in 2013 with the aim to foster legal acumen in the vigorously prospering field of International Media Law and garner interest from students nationwide. The University witnessed participation from twenty seven teams all over India. Mooting is considered to be an intrinsic feature of any law institute and RMLNLU aims at fostering the best mooting culture and legal knowledge through its International Media Law Moot Court Competition.

The 8th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition is being organized from February 28, 2020 to March 1, 2020 boasting of highly proficient and eminent panels of judges. Meritorious participants shall receive awards which include cash prizes along with SCC Online[®] access cards and subscriptions. Welcome to 8th RMLNLU SCC Online[®] International Media Law Moot Court Competition, 2020!

About SCC Online[®]



In 1996, Eastern Book Company became the first Indian legal publisher to bring out a legal database on CD-Rom called the SCC Online[®] Supreme Court Case Finder[®]. It was quickly adopted by the legal fraternity and became the choice of research for Supreme Court case laws. Additional databases like the full text of judgments of the Supreme Court of India, case notes and judgments

of other High Courts, statutory material, Law Commission Reports and the Constituent Assembly debates have been added over time. One of the unique features of this legal database is the ability to print 'True Prints', exact facsimiles of judgments as published in their respective law reports. Thus, on a few CDs and DVDs, hundreds of volumes of law reports such as Supreme Court Cases (SCC), Current Tamil Nadu Cases (CTC), the Law Reports, the Weekly Law Reports, the Indian Appeals etc became accessible to legal researchers. SCC Online's tie-up with the ICLR of England and Wales made access to English Law possible.

In 2010 the SCC Online[®] Web Edition was launched with the best of the CD-Rom Edition and the new features that the internet had to offer. It is a legal database with over seventy-five databases covering the Supreme Court of India, the Privy Council since 1836, the erstwhile Federal Court of India, all the High Courts, major Tribunals and Commissions, statutory material including rules, regulations, circulars and notifications, reports of the Law Commission of India and the Constituent Assembly debates. Case law and other material is available from the jurisdictions of the United Kingdom (under license from the ICLR), the United States, Canada, South Africa, Singapore (under license from the Singapore Academy of Law), Bangladesh, Pakistan, Sri Lanka, Thailand and the erstwhile West African Court of Appeal. International material includes WIPO domain name dispute cases and treaties and conventions. It is noteworthy that over a million cases are reported in this database. SCC Online has now tied up with Hein Online to bring a specially curated bouquet of databases from Hein Online to India and other markets.

The SCC Online[®] suite of products are used by the Supreme Court of India, all the High Courts, the subordinate judiciary in many states, by advocates, law firms and corporate cells of corporations. This database is in use by the top law schools in India and abroad. The Indian Law Institute in a study has rated it as the most used legal database by judges and legislators, legal practitioners, civil servants and government officials and the second most used by law students and teachers.

From the Vice - Chancellor's Desk



It is a matter of great pride for Dr. Ram Manohar Lohiya National Law University to host the 8th edition of RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2020. We have constantly persevered as an institution to provide holistic and meaningful legal experience to participants from across the globe. In the course of this journey we have observed that the ability to think logically and to be able to communicate the drafted arguments are key components for the future lawyers in training.

Dr. Ram Manohar Lohiya National Law University, Lucknow attempts to provide a conducive environment for attaining legal education which is a combination of class room teaching along with practical and technical knowledge of the different subjects. Moot Court competitions are the best example of this combination where the students are pushed to research, discuss and argue with opponents of a differing point of view but it also inculcates composure and respect for the Court.

Media has revolutionized the way people learn about the world in the present time which have various forms ranging from print to electronic media. But such dependence also has consequences which have irrefutable legal nuances which need to be dealt with in an effective manner and that is poses a challenge to the participants of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition. I hope to witness the same enthusiasm from the participants this year as well.

I offer you a warm welcome to the 8th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2020. Thus, we continue with the tradition of striving to enrich contemporary knowledge on international media law. We welcome distinguished legal luminaries and are proud to have them as judges on the panel of this competition.

Wishing you the best of luck.

Prof. (Dr.) Subir K.Bhatnagar,

Vice Chancellor,

Message from Eastern Book Company



Mooting is today the numero uno activity in which law students participate and winning a moot exalts the team to rock star status in their institution. The RMLNLU - SCC Online® Moot is now in its 8th Edition. It has come a long way from its inception. Many teams compete in their own intra moot court competitions to participate in this competition.

Mooting is an activity that hones the skills and prepares the students for what lies ahead in real life. From the problem one has to look at

the facts – discern which are the important issues and discard ones those legally not important. After one has formulated the issues, one has to do the legal research to find authority to backup the arguments that will be advanced before the judge. Legal research techniques, ability and experience are the bedrock for a successful lawyer.

Mooting tests ones ability to understand the legal brief and argue on limited facts with unlimited resources and legal precedents. It allows one to develop his/her style of argumentation in a court room. At the same time it inculcates legal discipline as to how one ought to conduct oneself inside a courtroom.

It is my great pleasure to welcome all the teams, and also a special welcome to the teams from overseas to the 8th Edition of the RMLNLU - SCC Online® Moot Court Competition,2020.

At EBC and SCC Online[®] it has always been our goal to provide the most accurate and authentic legal information and supporting and sponsoring Moot Courts which is our way of giving back to the academic community for its contribution to our student publications and their continued support and patronage. As a special consideration to all the participants, we shall provide a one month free subscription to SCC Online[®] to assist them in their legal research and preparation for the Moot Court Competition.

Wishing you all the best.

Surendra Malik,

Chief Editor, Supreme Court Cases,

Managing Director, EBC Group of Companies.

Message from The Head of The Department



It is a proud privilege to announce the 8th edition of RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2020. The benefit of mooting is unparalleled and cannot be equated to any other competition in a University of law. Mooting inculcates the intrinsic values of advocacy. From enhancing one's writing and research skills to improving oral abilities, mooting covers it all. The RMLNLU-SCC Online[®] International Media law Moot Court Competition provides avenues to the to-be-lawyers for honing both their written and oral advocacy skills in this competitive field. The moot court competition

includes a robust training program to provide all participants with valuable training, experience, and feedback.

The International Media Law is a blooming area in the field of law. RMLNLU-SCC Online[®] is a gateway through which the participants can not only learn about the virtue of mooting but also gather immense knowledge and substantial experience in International Media Law. It further increases one's confidence in elocution and also develops an understanding of the law. Participants get an opportunity to meet students from different law schools and understand the uniqueness of mooting culture present in different parts of the world.

In addition to networking opportunities afforded to the participants in the competition, participants will also be able to meet the distinguished members of the bench and bar who judge the oral arguments. The participants can always seek expert opinions of judges and uncover their personal aptitude.

In following suit with the previous editions, this year, we yet again wish to see a great turnout of achievers and another successful competition. I wish all the participants a memorable experience.

Dr. Visalakshi Vegesna,

H.O.D. (Legal Studies and Humanities-Social Sciences),

MCC Chairperson's Message



It gives me immense pleasure to welcome all to the 8th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2020 at Dr. Ram Manohar Lohiya National Law University, Lucknow. We have set the stage for the future lawyers to come up with research and arguments and leave their opponents with no other option than losing.

Participating in the moot court competitions helps you in enhancing your researching skills because it is your research on the basis of which

you will be fighting your case and representing your side and it also helps you in framing a good moot court memorial on the basis of which the other team would raise objections and question you.

The skill of presentation, appropriate and logical response to the spontaneous query of Judges and art of advocacy are must in order to become successful lawyer. The students are trained here to present case with confidence and clarity before the judges.

Competitions nowadays have became part and parcel of this modern process of learning. The skills, motivation, confidence one gets while participating in these competitions is more important for a student's career than just winning prizes.

I sincerely hope that you have a warm and hospitable stay and gain significantly from this experience.

Dr. Atul Kumar Tiwari,

Chairperson, Moot Court Committee,

MCC Coordinator's Message



We eagerly await to host the 8th RMLNLU-SCC Online® International Media Law Moot Court Competition, 2020, at Dr. Ram Manohar Lohiya National Law University, Lucknow. This moot has been organised to become a venue for the aggregation of the future lawyers in an arduous competition.

The benefits that are derived from mooting include enhancing skills in handling legal materials and using them effectively. Mooting also

increases one's ability to work under pressure and in short time constraints, there is also learning experience gained from working closely with one's peers and team-mates. It further develops self-possession, fluency, clarity or enunciation, practice of court procedure, and the art of persuasion and presentation.

A crucial role is played by competitions nowadays. They motivate students to perform and excel beyond just winning the prizes. They offer an opening for participants to gain substantial experience, showcase skills, analyse and evaluate outcomes and uncover personal aptitude.

I look forward to hosting as grand an event as all our previous editions. I am hopeful that this edition shall provide an enriching experience to all the participants.



Dr. Prasenjit Kundu,

Faculty Coordinator, Moot Court Committee,

Convenors' Message



It is an absolute delight to welcome everyone to the 8th RMLNLU-SCC Online[®] International Media Law Moot Competition, 2020. The past seven editions, starting in the year 2013, have seen the Moot Court Committee make consistent progress with an aim to offer a competitive experience that only improves with each passing year. From organizational perspective, an each subsequent year presents a unique set of challenges and hurdles for us, and overcoming them stands to be an

unparalleled privilege for us.

We are thankful to Mr. Hari Krishnan, Advocate, Kerala High Court, for kindly consenting to draft this edition's moot proposition. It goes without saying that our sponsors are instrumental, in no small part, for the success of this event. Their unconditional belief in us makes it all possible and brings all our endeavours to fruition. We are profoundly grateful to the Eastern Book Company for their unparalleled support.

Making the participants' stay hospitable, enhancing the quality of the competition by having carefully curated panels of judges and having a contemporary moot proposition are some of the numerous efforts we have made to ensure that the competition grows and proves to be a memorable and enriching experience for all participants. We look forward to hosting you and we wish you the best.

Harsh Singh, Priyanka Rai & Shubhangi Agarwal,

Conveners, Moot Court Committee,

Timeline

Release of the Problem	Wednesday, October 23, 2019
Deadline for Provisional Registration of Institution	Friday, November 15, 2019
Deadline for Registration of Team	Tuesday, December 10, 2019
Deadline for Seeking Clarifications	Tuesday, December 10, 2019
Release of Final Clarifications	Friday, December 20, 2019
Deadline for Submission of Soft Copy of Memorials	Wednesday, January 15, 2020
Release of Results of Memorial Knockout (if any)	Wednesday, February 5, 2020
Deadline for Online Payment of Registration Fee Through the Authorized Payment Gateway (SBI)	Wednesday, February 12, 2020
Deadline for Submission of Soft Copy of Payment Receipt and Travel Form	Wednesday, February 12, 2020
Deadline for Submission of Hard Copy of Memorial	Friday, February 28, 2020
Inauguration Ceremony and Participant Briefing	Friday, February 28, 2020
Oral Rounds	Saturday-Sunday, February 29- March 1, 2020
Valedictory Ceremony	Sunday, March 1, 2020

Participating Universities

- Alliance School of Law, Alliance University, Bengaluru
- Amity Law School, Noida
- Amity Law School, New Delhi
- Army Institute of Law, Mohali
- Babu Banarasi Das University, Lucknow
- Banasthali Vidyapith, Vanasthali
- Bangalore Institute of Legal Studies, Bengaluru
- Bishop Cotton Women's, Christian Law College, Bengaluru
- Campus Law Centre, University of Delhi, New Delhi
- Chanakya National Law University, Patna
- Chanderprabhu Jain College of Higher Studies, New Delhi
- City Academy Law College, Lucknow
- CMR Law School, Bengaluru
- Damodaran Sarvodaya National Law University, Visakhapatnam
- Dr. Ambedkar Government Law College, Chennai
- Faculty of Law, Institute of Chartered Financial Analysts of India University, Dehradun
- Faculty of Law, University of Allahabad, Allahabad
- Faculty of Law, University of Lucknow, Lucknow
- Gandhinagar National Law University, Gandhinagar
- Government Law College, Mumbai
- Hidayatullah National Law University, Raipur
- IFIM Law school, Bengaluru
- Indian Law Society's Law College, Pune
- Institute of Law, Jiwaji University, Gwalior
- Institute of Law, Kurukshetra University, Kurukshetra
- Institute of Law, Sastra University, Thanjavur
- Jamia Millia Islamia, New Delhi
- Jindal Global Law School, Sonepat
- Karnavati University, Gandhinagar
- KLE Society's Law College, Bengaluru
- Law Center II Faculty of Law, Delhi University, New Delhi
- Law College Dehradun, Dehradun
- Law School, Banaras Hindu University, Varanasi
- Lloyd Law College, Greater Noida

- Macquarie University, Sydney, Australia
- Maharashtra National Law University, Nagpur
- Narsee Monjee Institute of Management Studies, School of Law, Mumbai
- National Academy of Legal Studies and Research University of Law, Hyderabad
- National Law Institute University, Bhopal
- National Law School of India University, Bengaluru
- National Law University, Delhi
- National Law University, Jodhpur
- National Law University, Odisha, Cuttack
- National University of Advanced Legal Studies, Kochi
- National University of Singapore, Singapore
- National University of Study and Research in Law, Ranchi
- Nepal Law Campus, Tribhuvan University, Kathmandu, Nepal
- Nirma Institute of Law, Ahemdabad
- O.P. Jindal Global University, Sonepat
- Pravin Gandhi College of Law, Mumbai
- Rajiv Gandhi National University of Law, Patiala
- School of Law, Christ University, Bengaluru
- Symbiosis Law School, Hyderabad
- Symbiosis Law School, Noida
- Symbiosis Law School, Pune
- SASTRA Deemed University, Tanjavur
- Tamil Nadu National Law School, Tiruchirappalli
- University Institute of Legal Studies, Panjab University, Chandigarh
- University of Petroleum and Energy Studies, Dehradun
- Vivekananda Institute of Professional Studies, New Delhi
- West Bengal National University of Judicial Sciences, Kolkata





1st RMLNLU-SCC Online[®] Media Law Moot Court Competition, 2013

The 1st RMLNLU-SCC Online® Media Law Moot Court Competition, 2013 witnessed twenty-seven participating teams arguing on a problem authored by Mr. Anand Shankar Jha, Advocate, Supreme Court of India. Gandhinagar National Law University, Amity Law School, Delhi, National University of Advanced Legal Studies, Kochi and Hidayatullah National Law University emerged as the semi-finalists. The Final rounds saw NUALS, Kochi and Amity Law School, Delhi put forth their best arguments and judged by a noteworthy bench of Hon'ble Mr. Justice D. K. Arora, Hon'ble Mr. Justice D. P. Singh, Hon'ble Mr. Justice K. D. Shahi, Judges of the High Court of Allahabad, Hon'ble Mr. Justice Sanjib Banerjee, Judge of the Calcutta High Court and Shri Surendra Malik, Director, Eastern Book Company. The competition ended ceremoniously with a valedictory function which saw the Chief Guest, Shri Salman Khurshid, Hon'ble Minister for External Affairs, Guest of Honour, Shri D. K. Shahi, retired Judge of the Hon'ble Allahabad High Court and Special Guest Shri Surendra Malik, Director, Eastern Book Company gracing the event and awarding the deserving participants.



- Miriam Jacob
- Shreyas B. Bhushan

RUNNER UP: The team from Amity Law School, Delhi, comprising:

- **Ravin Kapur**
- Chitrangada Sharma •
- Mrinal Verma

BEST MEMORIAL: The team from Amity Law School, Delhi.

BEST SPEAKER: Lakshmi Menon, National University of Advanced Legal Studies, Kochi.

2nd RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2014

The 2ndedition of the RMLNLU-SCCOnline[®] International Media Law Moot Court Competition, 2014 again witnessed twenty-seven teams arguing before a well-qualified and acclaimed panel of judges. The semi-finals took place between West Bengal National University of Juridical Sciences, Kolkata, Gujarat National Law University, Gandhinagar, Jindal Global Law School, Sonipat and Symbiosis Law School, Pune. The moot problem for the edition was drafted by Mr. Subhiksh Vasudev, practising Advocate at the Supreme Court of India. The finals were conducted between WBNUJS, Kolkata and Jindal Global Law School, Sonipat. The bench, comprising judges from the Allahabad High Court, Hon'ble Mr. Justice (retd.) Vishnu Sahai, Hon'ble Mr. Justice D.K. Arora, Hon'ble Mr. Justice R.R. Awasthi, Hon'ble Mr. Justice D.K. Upadhayay and Mrs. Rajdipa Behura, Advocate Supreme Court, collectively adjudged WBNUJS, Kolkata as the winners. The event culminated with the Valedictory ceremony, which saw coveted awards being handed over to the deserving participants and the encouraging words of wisdom by esteemed scholars and officials in the field of law.

WINNERS: The team from West Bengal. National University of Juridical Sciences,

Kolkata, comprising:

- Rakshit Akshay Jha
- Anirudh Nath Lekhi
- Ameya Vikram Mishra

RUNNERS'-UP: The team from Jindal Global Law School, Haryana, comprising:

- V. Balaji
- Nehmat Kaur
- Aishwarya Gupta

BEST MEMORIAL: The team from School of Law, Christ University, Bangalore.

BEST SPEAKER: Rohan Deshpande, Symbiosis Law School, Pune.



3rd RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2015

The 3rd edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2015 saw participation from forty-five teams out of which thirty-two were selected for the oral rounds based on amemorial knockout. These thirty-two teams argued before a dynamic panel of judges.The semi-finals took place between Gujarat National Law University, Gandhinagar, Jindal GlobalLaw School, Sonipat, Amity Law School, (IP University), Delhi and Symbiosis Law School, Noida, who managed to put forward creative arguments taking the competition up by a notch. The moot problem for the edition was framed by Mr. Gopal Sankaranarayan, Advocate at the Supreme Court of India. The stirring final rounds were held between Jindal Global Law School, Sonipat and Gujarat National Law University, Gandhinagar which managed to gather a courtroom full of spectators. The bench comprised of Hon'ble Mr. Justice A.K. Sikri, Judge, Supreme Court of India, Mr. Rakesh Munjal, Senior Advocate, Supreme Court of India, Mrs. Geeta Luthra, Senior Advocate, Delhi High Court, Mr. Jaideep Narain Mathur, Senior Advocate, Allahabad High Court and Mr. Surendra Malik, Chief Editor, Supreme Court Cases which adjudged Jindal Global Law School as the winners.

WINNERS: The team from Jindal Global Law School, Sonipat, comprising:

- Sajal Mendiratta
- Rhea Choksi
- Shyam Agarwal

RUNNERS'-UP: The team from Gujarat National Law University, Gandhinagar, comprising:

- Atharva Sontakke
- Himaja Bhatt
- Rishika Mendiratta

BEST MEMORIAL: The team from Army Institute of Law, Mohali.

BEST SPEAKER:Atharva Sontakke, Gujarat National Law University, Gandhinagar andNeerja Gurnani, Amity Law School (IP University), Delhi.

4th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2016

The 4thedition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2016 had a total of thirty teams representing law schools from all over the nation. The semi-finals took place between Gujarat National Law University, Gandhinagar, School of Law, Christ University, Bangalore, Amity Law School (IP University), Delhi and Symbiosis Law School, Pune, who managed to put forward elaborate and carefully crafted arguments. The moot problem for the edition was framed by Mr. Alok Prasanna, Advocate at the Supreme Court of India. The well-contested final rounds were held between Amity Law School (IP University) and Christ University, Bangalore, which managed to garner a huge number of spectators. The Final bench comprised of Hon'ble Mr. Justice A. R. Massodi, Hon'ble Mr. Justice Devendra Upadhya, Hon'ble Mr. Justice D. K. Arora, Mr. K. V. Vishwanathan, Senior Advocate, Supreme Court of India, and Mr. Jaideep Narain Mathur; Senior Advocate, Allahabad High Court all of whom adjudged Amity Law School (IP University) as the winners. The event ended on a ceremonious note with a Valedictory function graced by distinguished legal luminaries.

WINNERS: The team from Amity Law School (IP University), Delhi, comprising:

- Siddhant Bajaj
- Av<mark>ni Sharma</mark>
- Ishita Mohanty

RUNNERS'-UP: The team from School of Law, Christ University, Bangalore, comprising:

- Aashima Panikar
- Rouble Sorkkar
- Parmita Banerjee

BEST MEMORIAL: The team from Symbiosis Law School, Pune.

BEST SPEAKER: Siddhant Bajaj, Amity Law School (IP University), Delhi.

5th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2017

The 5th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2017 was privy to an unprecedented thirty-three teams representing law schools from all over the nation as well as abroad. The semi-finalstook place between Rajiv Gandhi National University of Law, Patiala, Christ University, Bangalore, National University of Advanced Legal Studies, Kochi and West Bengal NationalUniversity of Juridical Sciences, Kolkata who managed to put forward elaborate and carefully crafted arguments. The moot problem for the edition wasframed by Mr. Ankit Yadav, Advocate, Supreme Court, an alumnus of Dr.Ram Manohar Lohiya National Law University and New York University.The grand finale witnessed some intense advocacybetween National University of Advanced Legal Studies, Kochi and West Bengal National University of Juridical Sciences, Kolkata. The Final bench comprised of eminent judges from the High Court, comprising Hon'ble (Mr.) Justice A. P. Sahi, Senior Judge, Lucknow Bench, Allahabad High Court; Hon'ble (Mr.) Justice D. K. Upadhyay, Judge, Lucknow Bench, Allahabad High Court; Hon'ble (Mr.) Justice A. R. Masoodi, Judge, Lucknow Bench, Allahabad High Court; Mr. K.T.S. Tulsi, Senior Advocate, Supreme Court, Mr. Surendra Malik, Managing Director, Eastern Book Group of Companies all of whom adjudged National University of Advanced Legal Studies, Kochi as the winners. The event concluded with the Valedictory function embellished by distinguished legal luminaries along with the Book release of "B M Gandhi's Indian Penal Code" as revised by Dr. K. A. Pandey.

WINNERS:The team from National University of Advanced Legal Studies, Kochi, comprising:

- Samyukta Ramaswamy
- Karthik Venkatesh
- Shilpa Sangameswaran

RUNNERS'-UP: The team from West Bengal National University of Juridical Sciences, Kolkata, comprising:

- Adrija Ghosh
- Parmeet Singh
- Sakshi Agarwal

BEST MEMORIALS: The team from Damodaram Sanjivayya National Law University, Vishakhapatnam.

BEST SPEAKER: R.V. Srikara (Symbiosis Law School, Pune).

6th RMLNLU SCC-Online[®] International Media Law Moot Court Competition, 2018

The 6th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2018 saw an unprecedented forty seven registrations from across the globe comprising teams from Australia, Pakistan as well as teams from law schools from all over the nation. The finals took place between GNLU, Gandhinagar and Macquarie University, Sydney who managed to put forth exquisite arguments before the Bench. The moot problem for the edition was framed by Mr. Aakash Prasad, Advocate, Allahabad High Court (Lucknow Bench), an alumnus of NALSAR. The final rounds of the moot were judged by an eminent bench comprising Justice D.K. Arora, Justice R.R. Awasthi, and Justice A.R. Masoodi of the Allahabad High Court, Dr. K.A. Pandey, Associate Professor, RMLNLU, and Mr. Aakash Prasad, Advocate, Allahabad High Court all of whom adjudged Gujarat National Law University (GNLU), Gandhinagar as winners.

WINNERS: The team from Gujarat National Law University, Gandhinagar comprising:

- Abhijeet Chakraborty
- Mansa Venkatachalam
- Anushka Sinha

RUNNERS'-UP: The team from Macquarie University, Sydney, Australia comprising:

- Aidan O'Callaghan
- Michael Docker
- Fraser Lawrence

BEST MEMORIALS: The team from West Bengal NationalUniversity of Juridical Sciences, Kolkata.

BEST SPEAKER: Aidan O'Callaghan (Macquarie University).



7th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2018

The 7th edition of the RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2019 witnessed thirty-three teams arguing before well-qualified and acclaimed panel of judges. The Semi-finals took place between Symbiosis Law School, Pune; Symbiosis Law School, Noida; West Bengal National University of Juridical Sciences, Kolkata, and National Law University, Jodhpur who managed to put forward elaborate and carefully crafted arguments. The West Bengal National University of Juridical Sciences emerged as the Winners and National Law University, Jodhpur were Runners'- Up after a tenacious legal battle. The moot problem for this edition was drafted by Mr. Abhishek Dwivedi, advocate at Lucknow bench of the Allahabad High Court and was previously an Associate at Cyril Amarchand Mangaldas. The final bench for the grand finale comprised of Hon'ble Mr Justice Moin, Addn. judge Allahabad High Court (Lucknow bench), Hon'ble Mr. Justice Lavania, Addn. judge Allahabad High Court (Lucknow bench), Mr. Vikramjit Bannerjee, Additional Solicitor General of India, Mr. Murali Neelkanthan, Principle Amicus and Mr. Abhishek Dwivedi who collectively adjudged WBNUJS, Kolkata as the winners. The event culminated with the Valedictory ceremony, which saw coveted awards being handed over to the deserving participants and the encouraging words of wisdom by esteemed scholars and officials in the field of law.

WINNERS: The team from West Bengal National University of Juridical Sciences, Kolkatacomprising:

- Aman Goyal
- Shaurya Mittal
- Raksha Raina

RUNNERS'-UP: The team from National Law University, Jodhpur comprising:

- Rishika Arya
- Praneesh Goyal
- Anshika Chadha

BEST MEMORIALS: The team from National Law University, Odisha.

BEST SPEAKER: Eashwari Nair (Symbiosis Law School, Hyderabad).

The 8th RMLNLU – SCC Online[®] International Media Law Moot Court Competition, 2020













The winners of Competiton received Rupees Twenty Five Thousand (INR 25,000) as prize money and SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases –Print Edition. The Runners''-Up receivedRupees Fifteen Thousand (INR 15,000) and an SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases –Print Edition. The winners of the Best Memorial receivedRupees Ten thousand (INR 10,000) and an SCC Online Web Edition Platinum card including English Law One Year Subscription to Supreme Court Cases –Print Edition and finally the Best Oralist received Rupees Ten Thousand (INR 10,000). Also, 10 Practical Lawyer Subscriptions were awarded to the Winning team, Runners - Up Team, Best Memorial Team and the Best Oralist



Members of the Moot Court Committee

Jt. Conveners

Harsh Singh

Priyanka Rai

Shubhangi Agarwal

Jt. Secretaries

Anind Umrao

Pradyumna Poddar

Punya Mehrotra

Sanjica

Shaurya Rohit

Treasurer

Barkha Dwivedi



Aadya Sinha Anshika Saini Arunima Athavale Ayushi Agrawal Deeksha Anand Ishika Chauhan Kaustubh Srivastava Pravesh Shrimal Rhythm Kataria

Sushmita Sharma

Tejas Jaiswal

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